

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref No. PDD-legal/88/2021-05-PDD dated 18.08.2021

**GOVERNMENT ORDER NO:- 4458-JK (LD ) of 2021**

**DATED:- 20 - 09 - 2021**

Sanction is hereby accorded to the appointment Mr. Sanjeev Pathania, Assistant Executive Engineer, TLMD-III, Udhampur as Officer In charge Litigation(OIC) in case titled Nazir Ahmed V/s State of J&K and Ors bearing OWP No. 193/2013 including Contempt Petition if, any, pending before the Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal Jammu.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government,

No:-JK(LD)CODI/ 2021/03

Dated:- 20 - 09 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department. .
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Khursheed Ahmad Bhat)**

Additional Secretary to Government